

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 301**  
**Appeal No-89/252/ND/2023**  
**New RA-02/2024**

**IN THE MATTER OF:**

**Bolt Exim Pvt. Ltd. & Ors.**

... **Applicant/Petitioner**

**Versus**

**RoC & Anr.**

... **Respondent**

**Under Section: 252 (1)**

**Order delivered on 30.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Sameer Srivastava, Adv. Vinay Kumar

**For the Respondent** :

**For the Income Tax** : Mr. Zoheb Hossain Sr. St. Counsel, Sanjeev Menon Jr. St. Counsel, Mr. Vivek Gaurav, Ms. Abhipriya. Advs.

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**RA-02/2024**:-In view of the averments made in the RA and the submissions put forth by the Ld. Counsel for the Applicant, the Restoration Application is allowed and the Appeal No. 89/2023 is restored to its original position. Let the Appeal be listed on 08.03.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**